

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:3800  
ANSWERED ON:13.12.2000  
ACCIDENTS IN INDUSTRIAL ESTABLISHMENTS  
TEJVEER SINGH

**Will the Minister of LABOUR be pleased to state:**

- (a) the number of accidents in industrial establishments of Uttar Pradesh during 1997, 1998 and 1999;
- (b) whether the Government have issued instructions for providing adequate security and prevention of such accidents in future in these industrial establishments;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA)

(a) : As per information received from the State Government of Uttar Pradesh, the number of accidents in registered factories in Uttar Pradesh during the last three years viz, 1997, 1998 and 1999 are as under:-

| Year | No. of Accidents | Fatal accidents | No. of Non-fatal Accidents | Total No. of Accidents |
|------|------------------|-----------------|----------------------------|------------------------|
| 1997 | 96               | 1224            | 1320                       |                        |
| 1998 | 74               | 923             | 997                        |                        |
| 1999 | 55               | 1248            | 1303                       |                        |

(b) to (d) : Adequate provisions for ensuring safety arrangements and to prevent recurrence of industrial accidents are already stipulated under the Factories Act, 1948 and the Uttar Pradesh Factories Rules, 1950 framed by the State of Uttar Pradesh. The regional Inspector of Factories through inspections of the factories enforces provisions relating to safety stipulated under the said Act and Rules. The regional Inspector of Factories invariably investigates fatal accidents. The contravention of provisions relating to safety measures, detected during the inspection, are brought to the notice of the Occupiers/Managers. The occupiers/managers who fail to comply with the provisions are prosecuted by way of filing of complaints in the competent court against them. Prosecutions in respect of 197, 152 and 190 breaches relating to safety provisions were filed in the competent courts in the year 1997, 1998 and 1999 respectively.

In cases where fatal accidents had resulted from negligence of safety provisions by the management, the relevant provisions in the Factories Act, 1948 and Uttar Pradesh Factories Rules 1950 were further brought to the notice of the Occupier/ Manager of the factory by way of inspection report and subsequently launching a prosecution in the appropriate court of law so as to ensure such safety measures as well as to check recurrence of such accidents. Prosecution in case of 60, 32 and 31 fatal accidents resulting from violation of safety provisions were launched in the competent court of law during the year 1997, 1998 and 1999 respectively.